

NATIONAL COMPANY LAW TRIBUNAL

GUWAHATI BENCH: GUWAHATI

Dy. No.705 of 2017

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016.

In the matter of:

M/s. Sigma Vanijya Pvt. Ltd.

M/s. Shree Shyam Promoters Pvt. Ltd.

M/s. Santram Transformers Pvt. Ltd.

... Applicants/Petitioners

-versus-

M/s. Everest Infra Energy Ltd.

... Non-applicants/Respondents

**Order delivered on 22-12-2017**

**Coram:**

**PRESENT**

**HON'BLE MR. JUSTICE P.K. SAIKIA, MEMBER (JUDICIAL)**

For the applicants/petitioners : Mr. Abhijit Barua, Advocate  
Mr. Kanishka Khetan, Advocate


For the Non-applicants/Respondents : Mr. Akash Sharma, PCS

**ORDER**

Mr. Abhijit Baruah and Mr. Kanishka Khetan, learned Advocates appear for and on behalf the applicants/respondents and Mr. Akash Sharma, PCS appears for and on behalf of the non-applicant/respondent.

2. The learned counsel appearing for the applicants submits by referring to an email received from the Corporate Debtor that there is possibility of settling the disputes in this proceeding without intervention of this Bench and, therefore, they need some time. Such request was supported by the learned legal representative appearing for the Corporate Debtor.

3. In view of the above the Registry is directed to list the matter on 09<sup>th</sup> January, 2018.



Member (Judicial)

National Company Law Tribunal  
Guwahati Bench: Guwahati.

Dated, Guwahati the 22<sup>nd</sup> December, 2017  
*Deka/22-12-2017*